VAISAKHA 17, 1915 (SAKA) Railway Protection Force 362 (Amendment) Bill

bers' Bills and Rsolutions presented to the House on the 5th May, 1993."

The motion was adopted.

15.30 hrs.

Electropathy System of Medicine (Recognition) Bill

[English]

SHRI VISHWESHWAR BHAGAT (Balaghat): I beg to move for lesave to introduce a Bill to provide for the recognition of electropathy system of medicine and for matters connected therewith or incidental thereto.

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the recognition of electropathy system of medicine and for matters connected therewith or incidental thereto."

The motion was adopted

SHRI VISHWESHWAR BHAGAT: I introduce the Bill.

15.30 1/2 hrs

Central Secretariat Service Bill

[English]

SHRI RAM PRAKASH CHAUDARY (Ambala): I beg to move for leave to introduce a Bill to regulate the recruitment and conditions of service of persons recruited to Central Secretariat Service and to provide for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill

to regulate the recruitment and conditions of service of persons recruited to Central Secretariat Service and to provide for matters connected therewith or incidental thereto."

The motion was adopted

SHRI RAM PRAKASH CHAUDARY: I introduce the Bill

15.31 hrs

High Court at Bombay (Establishment of a Permanent Bench at Koehapur) Bill *

[English]

SHRI UDAYSINGRAO GAIKWAD (Kolhapur): Ibegto move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Kolhapur.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Kolhapur."

The motion was adopted

SHRIUDA	SIINGRAOGAIKWAD: I in-
troduce the Bill	

15.32 hrs

RAILWAY PROTECTION FORCE (AMENDMENT) BILL (SUBSTITUTION OF NEW LONG TITLE FOR LONG TITLE ETC.) CONTD.,

[English]

MR. CHAIRMAN: We shall now take up further consideration the Railway Protection Force (Amendment) Bill.

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